

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.331/99

Date of order: 27.10.2000

Chhuttan Lal Meena, S/o Late Shri Madni Ram, R/o Village Biwai,
Teh. Baswa, Distt. Dausa (Raj.).

...Applicant.

Vs.

1. Union of India through Secretary, Ministry of Railways, Govt. of India, New Delhi.
2. Divisional Rly. Manager (Establishment), Western Rly, Jaipur.

...Respondents.

Mr. Suresh Kashyap - Counsel for applicant.

Mr. S.S. Hasan - Counsel for respondents.

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member

Hon'ble Mr. N.P. Nawani, Administrative Member

PER HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER.

Heard the learned counsel for the applicant on admission.

2. It is submitted by the counsel for the applicant that the applicant is ready to file a representation before the competent authority and this O.A may be decided/disposed of by giving direction to respondent No.2 to decide the representation filed by the applicant within a specified period.
3. In view of the submissions made by the learned counsel for the applicant before us, we direct that if the applicant files representation for redressal of his grievances, within a period of two weeks from the date of passing of this order, respondent No.2 shall decide/dispose of the representation, ~~if filed~~ within a period of 4 weeks from the date of receipt of the representation, by a reasoned and speaking order and communicate the decision to the applicant within two weeks thereafter. In case, the applicant feels aggrieved by the decision on the said representation, he will be at liberty to approach the

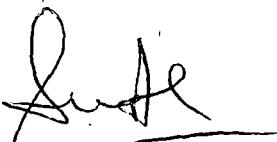
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(2)

appropriate forum if so advised. With the above directions, the O.A is disposed of at the stage of admission alongwith the M.A. No order as to costs.


(N.P. Nawani)

Member (A).


(S.K. Agarwal)

Member (J).